

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:6474  
ANSWERED ON:07.05.2013  
USE OF PESTICIDES  
Das Shri Khagen

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Government has taken note of the report of the Centre for Science and Environment (CSE) which indicates blatant violations by Government agencies such as agricultural universities, agricultural departments and other boards which have recommended use of pesticides for crops and pests not approved by the Central Insecticides Board and Registration Committee;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) to (c): Yes, Madam. The CSE report on 'State of Pesticide Regulations in India' has made several observations on registration and use of pesticides and have stated that "the pesticide recommendations made by State Agriculture Universities, Agriculture Departments and other Boards for a crop do not adhere to the pesticides that the Central Insecticide Board and Registration Committee (CIB&RC) has registered for these crops. The Agriculture Universities, Departments & Boards have recommended many pesticides that have not been registered for some crops".

All State Governments have been advised to ensure that the advisories on pesticides usage that are issued by their Agriculture Universities and Agriculture Departments are strictly in accordance with the terms under which these pesticides have been registered by CIB&RC. Government of India promotes the safe and judicious use of pesticides and works with State Governments, State Agriculture Universities, pesticide dealers, farmers etc. towards this end.